OLD SECRETARIAT, DELHI - 110054

No.: F.No.19 (61)/2019-20/LAS/IT/PF-I/1373-74 Date : 31-01-2022

CORRIGENDUM

It is hereby notified for all concerned that the Tender Id. 2021_DLGSA_212490_1 dated 10-12-2021 published on Delhi Government eProcurement portal https://govtprocurement.delhi.gov.in/nicgep/app for Supply, Customize, Implementation and Support of Legislative Assembly Automation Project for Delhi Legislative Assembly is hereby amended as follows in order to provide suitable clarifications to the queries raised by the prospective Bidders. This corrigendum will be the part of tender notice.

SI. No.	RFP Document Reference & Page Number	Original Clause/Content of RFP	Modified Clause/Content of RFP
1.	Page 24 5. Bill of Material for the Hardware and IT infrastructure, (A), SI. No. 1	Processor 8 th Generation Intel [®] Core [™] i7, Display 15" FHD Touch, RAM 16GB DDR4, Hard Drive 256 GB SSD, OS Windows 10 Professional x64	Processor 8 th Generation Intel® Core™ i7, Display 15" FHD Touch, RAM 16GB DDR4, Hard Drive 256 GB SSD, OS Windows 10 Professional x64, Ethernet and USB ports
2.	Page 24 5. Bill of Material for the Hardware and IT infrastructure, (A), SI. No. 3	3. USB to Connects a USB 3.0 device 91 Ethernet (computer/tablet) to a router, modem, Adapter or network switch to deliver Gigabit Ethernet to your network connection,	This row at Sl. No. 3 should deleted completely.

SI. No.	RFP Document Reference & Page Number	Original Clause/Content of RFP	Modified Clause/Content of RFP
		Supported features include Wake-on-LAN function, Green Ethernet & IEEE 802.3az-2010 (Energy Efficient Ethernet), Supports IPv4/IPv6 pack Checksum Offload Engine (COE) to reduce Central Processing Unit (CPU) loading, Compatible with Windows 10/8.1/8/7, and Chrome OS with latest system updates; does not support Windows RT or Android	
3.	Page 24 5. Bill of Material for the Hardware and IT infrastructure, (A), Sl. No. 4.	Cisco AP 2800 Series	Latest Configuration from any reputed brand.
4.	Page 26 5. Bill of Material for the Hardware and IT infrastructure, (A), Sl. No. 12	Processor 8 th Generation Intel [®] Core [™] i7, Display 14 FHD (1920 x 1080) IPS, RAM 16GB DDR4, Storage 1 TB HDD 7200rpm, OS Windows 10 Professional x64	Processor 8 th Generation Intel [®] Core [™] i7, Display 14 FHD (1920 x 1080) IPS, RAM 16GB DDR4, Storage 1 TB HDD 7200rpm, OS Windows 10 Professional x64, Ethernet and USB ports
5.	Page 26 5. Bill of Material for the Hardware and IT infrastructure, (A), Sl. No. 15	Processor 8 th Generation Intel [®] Core [™] i7, Display 15" FHD Touch, RAM 16GB DDR4, Hard Drive 256 GB SSD, OS Windows 10 Professional x64	Processor 8 th Generation Intel® Core™ i7, Display 15″ FHD Touch, RAM 16GB DDR4, Hard Drive 256 GB SSD, OS Windows 10 Professional x64, Ethernet and USB ports

SI. No.	RFP Document Reference & Page Number	Original Clause/Content of RFP	Modified Clause/Content of RFP		
6.	Page 30 5. Bill of Material for the Hardware and IT infrastructure, (B), Sl. No. 10	AP 2800 Series or latest	Latest Configuration from any reputed brand.		
7.	Page 31 5. Bill of Material for the Hardware and IT infrastructure, (D), Sl. No. 1	Processor 8 th Generation Intel [®] Core [™] i7, Display 14 FHD (1920 x 1080) IPS, RAM 16GB DDR4, Storage 1 TB HDD 7200rpm, OS Windows 10 Professional x64	Processor 8 th Generation Intel® Core™ i7, Display 14 FHD (1920 x 1080) IPS, RAM 16GB DDR4, Storage 1 TB HDD 7200rpm, OS Windows 10 Professional x64, Ethernet and USB ports		
8.	Page 32 5. Bill of Material for the Hardware and IT infrastructure, (D), SI. No. 5	Cisco AP 2800 Series	Latest Configuration from any reputed brand.		
9.	Page 33 5. Bill of Material for the Hardware and IT infrastructure, (F), Sl. No. 1	Processor 8 th Generation Intel [®] Core [™] i7, Display 14 FHD (1920 x 1080) IPS, RAM 16GB DDR4, Storage 1 TB HDD 7200rpm, OS Windows 10 Professional x64	Processor 8 th Generation Intel [®] Core [™] i7, Display 14 FHD (1920 x 1080) IPS, RAM 16GB DDR4, Storage 1 TB HDD 7200rpm, OS Windows 10 Professional x64, Ethernet and USB ports		
10.	Page 33 5. Bill of Material for the Hardware and IT infrastructure	-NA-	After (G), the following (H) is inserted. (H) Security System for project (Firewall, Antivirus etc)		

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			The Bidder shall provide best solution adhering to the modal framework of Cyber Security Guidelines issued by Meity from time to time. Best Cyber Security Standards are to be followed & adopted in the development, installation & implementation of the automation project.
11.	Page 33 Section II-PROJECT SPECIFICATIONS, Clasuse 5-Bill of Material for the Hardware and IT infrastructure, b.	for each item mentioned above or used in the automation project. The detailed Bill of Material shall clasuse 5-Bill of Material for the Hardware and IT for each item mentioned above or used in the automation project. The detailed Bill of Material shall project. The detailed Bill of Material all the components including quantities, constituting the Schedule of Rates (SOR) item. The project of the detailed Bill of Material shall all the components including quantities, constituting the Schedule of Rates (SOR) item. The project of the detailed Bill of Material shall all the components including quantities, constituting the Schedule of Rates (SOR) item. The project of the detailed Bill of Material shall all the components including quantities, constituting the Schedule of Rates (SOR) item. The project of the detailed Bill of Material shall all the components including quantities, constituting the Schedule of Rates (SOR) item. The project of the detailed Bill of Material shall all the components including quantities, constituting the Schedule of Rates (SOR) item.	
12.	Page 34 Section II-PROJECT SPECIFICATIONS, Clause 5-Bill of Material for the Hardware and IT infrastructure, d.	d. The Contract/MOU will be signed with successful Bidder after the completion of pre-installation requirements noted in 'a' & 'c' above which will be executed by the Public Works Department (PWD), GNCTD.	

SI. No.	RFP Document Reference & Page Number	Original Clause/Content of RFP	Modified Clause/Content of RFP			
13.	Page 38 Section III-GENERAL INFORMATION, Clause 9-Tenure of Contract	The contract shall be valid till 42 months (06 months development & Deployment+36 months Operation and Management (O&M)) from the date of signing of agreement. However, if required, the contract may be extended for a further period of two years depending on requirement and performance of service provider on mutual consent and on same terms and conditions. However, during built phase if there is significant delay from the Assembly or concern departments, Issuer/Purchaser may increase the built phase for maximum additional 03 months, without imposing the penalty on selected Bidder. In such a case, the entire project duration remains 45 months only.	The contract shall be valid till 48 months (12 months development, Deployment and project acceptance +36 months Operation and Management (O&M)) from the date of signing of agreement. However, if required, the contract may be extended for a further period of two years depending on requirement and performance of service provider on mutual consent and on same terms and conditions. However, during built phase if there is significant delay from the Assembly or concern departments, Issuer/Purchaser may increase the built phase for maximum additional 03 months, without imposing the penalty on selected Bidder. In such a case, the entire project duration remains 51 months only.			
14.	Page 45 Section III-GENERAL INFORMATION, Clause 15- Technical Evaluation Criteria	3. System functionality/Experience: Bidder having previous experience in successfully developing and delivering hardware, software and ICT equipment's to automate the process in working of the legislative house, including various House Committees, it's Secretariat and managing constituencies for any Legislative Assembly/ Legislative Council anywhere in India	3. System functionality/Experience: Experience of having carried out or performing similar works/supplies in India. "Similar work" implies any Legislative Assembly/Legislative Council/Parliament automation projects or software/hardware implementation projects which includes "System Study, Supply, development, implementation of a Software/Hardware with support" for any government entity. 15 Bidders shall enclose copy of work completion certificate from the client.			

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15.	Page 47 Section III-GENERAL INFORMATION, Clause 15- Technical Evaluation Criteria	All eligible bidders who qualify the technical qualification section with minimum 70% score will be deemed qualified for the next level for Technical Presentation and opening of their respective Financial Bid.	 All eligible bidders who qualify the technical qualification section with minimum 60% score will be deemed qualified for the next level for Technical Presentation and opening of their respective Financial Bid.
16.	Page 48 Section III-GENERAL INFORMATION, Clause 19- Performance Security	The selected Bidder will be required to provide an irrevocably, unconditionally Performance Bank Guarantee from any recognized/nationalized bank, within 15 days from the Notification of award, for a value of 10% of the total contract value. The Performance Guarantee should be valid for a period of T1+6 months (T1= Month of Termination of contract i.e. 42 months as per clause 9 – Tenure of Contract). The Performance Guarantee shall contain a claim period of three months from the last date of validity. The selected bidder shall be responsible for extending the validity date and claim period of the Performance Guarantee as and when it is due on account of non-completion of the project, Warranty period or any deficiencies arising in the automation project. In case the selected bidder fails to submit performance guarantee within the time stipulated, Issuer/Purchaser at its discretion may cancel the order placed to the selected bidder without giving any notice. Issuer/Purchaser shall forfeit the performance guarantee in case the selected Bidder fails to discharge their contractual obligations during the period or Delhi Legislative Assembly incurs any loss due to selected Bidder's negligence in carrying out the project implementation as per the agreed terms & conditions.	The selected Bidder will be required to provide an irrevocably, unconditionally Performance Bank Guarantee from any recognized/nationalized bank, within 15 days from the Notification of award, for a value of 10% of the total contract value. The Performance Guarantee should be valid for a period of T1+6 months (T1= Month of Termination of contract i.e. 48 months as per clause 9 – Tenure of Contract). The Performance Guarantee shall contain a claim period of three months from the last date of validity. The selected bidder shall be responsible for extending the validity date and claim period of the Performance Guarantee as and when it is due on account of non-completion of the project, Warranty period or any deficiencies arising in the automation project. In case the selected bidder fails to submit performance guarantee within the time stipulated, Issuer/Purchaser at its discretion may cancel the order placed to the selected bidder without giving any notice. Issuer/Purchaser shall forfeit the performance guarantee in case the selected Bidder fails to discharge their contractual obligations during the period or Delhi Legislative Assembly incurs any loss due to selected Bidder's negligence in carrying out the project implementation as per the agreed terms & conditions. Failure of the selected Bidder to comply with the

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		requirement of	e selected Bidder to comply with the shall constitute sufficient ground if the award and Issuer/Purchaset to the next lowest evaluated Bi	nds for the er may award	requirement shall constitute sufficient grounds for the annulment of the award and Issuer/Purchaser may award the Contract to the next lowest evaluated Bidder or call for new bids.
17.	Page 50 Section III-GENERAL INFORMATION, Clause 22	Six months f	me for the execution of project from the date of signing of Conti wing schedule:		22. Time for the execution of project <i>Twelve months</i> from the date of signing of Contract/MOU as per the following schedule:
		Milestone	Key Activities	Time Period	
		Phase – I	Supply of requisite hardware and software	Within two months	
		Phase – II	Installation and Commissioning of requisite hardware, software, networking and PA system	Within four months	
		Phase – III	Functioning of Automation Project to ascertain deficiencies and initiation of corrective measures	Within five months	
		Phase – IV	Go – Live (functioning of Automation Project without errors and training to stakeholders)	Within six months	
		Phase – V	Project Acceptance	Within ten months	
			1		

SI. No.	RFP Document Reference & Page Number	Original Clause/Content of RFP	Modified Clause/Content of RFP				
			Milest	Key Activities	Time Period		
			Phase –	Carry out System Study at Delhi Assembly.	Within One months		
			Phase - II	Submission and acceptance of Business Requirements Document (BRD), Functional Requirement Specification (FRS), Software Requirements Specification (SRS) and Gap Analysis.	Within Two months		
			Phase – III	Supply of requisite hardware and software after completion of Phase-II	Within two months after completion of Phase-II		
			Phase - IV	Installation and Commissioning of requisite hardware, software, networking and PA system	Within four months after completion of Phase-II		
			Phase - V	Functioning of Automation Project to ascertain deficiencies and initiation of corrective measures	Within five months after completion of Phase-II		
			Phase - VI	Go – Live (functioning of Automation Project without errors and training to stakeholders)	Within six months after completion of Phase-II		
			Phase - VII	Project Acceptance	Within ten months after		

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									completion of Phase-II
18.	Page 52 Section IV-SERVICE	Milesto	Key Activities	Time Period	Penalty	Milest one Phase	Key Activities Carry out System Study at	Time Period Within One	Penalty
	LEVEL AGREEMENT (SLA), Clause 1	Phase –	Supply of requisite hardware and software	Within two months	1% per month of delay of the requisite hardware and software cost.	Phase - I Phase - II Phase - III Phase - IV	Delhi Assembly. Submission and acceptance of Business Requirements Document (BRD), Functional Requirement Specification (FRS), Software Requirements	months Within Two months	1% of financial bid/project cost per month of delay.
		Phase – II	Installation and Commissionin g of requisite hardware, software, networking and PA system	Within four months	1% per month of delay of the requisite hardware, software, networking and PA system cost.		Specification (SRS) and Gap Analysis. Supply of requisite hardware and software after completion of Phase-II Installation and Commissioning of requisite hardware, software, networking and	Within two months after completion of Phase-II Within four months after completion	1% per month of delay of the requisite hardware and software cost. 1% per month of delay of the requisite hardware,
		Phase – III	Functioning of Automation Project to ascertain deficiencies and initiation of corrective measures	Within five months	1% of financial bid/project cost per month of delay.	Phase -V	PA system Functioning of Automation Project to ascertain deficiencies and initiation of corrective measures	of Phase-II Within five months after completion of Phase-II	software, networking and PA system cost. 1% of financial bid/project cost per month of delay.

SI. No.	RFP Document Reference & Page Number	Original Clause/Content of RFP				d Clause/Content of RFP	•	
		Phase – Go – Live (functioning of Automation Project without errors and training to stakeholders) Phase – Project V Acceptance	months	2% of financial bid/project cost per month of delay.	Phase -VI Phase -VII	Go – Live (functioning of Automation Project without errors and training to stakeholders) Project Acceptance	Within six months after completion of Phase-II Within ten months after completion of Phase-II	2% of financial bid/project cost per month of delay.
19.	Page 71 Section XI- ANNEXURES, Annexure 8- CHECKLIST, S. NO 1.	Business Requirement Detailed Project Rep Requirement Specific	DOCUMENTS TO BE SUBMITTED WHI SUBM YES Business Requirements Document (BRD), Detailed Project Report (DPR), Functional Requirement Specification (FRS), Software Requirements Specification (SRS) and GAP ANALYSIS		Row at S	. No. 1 deleted.		

This issues with the prior approval of the Secretary (LA).

Sd/-

(Mukesh C. Sharma) Dy. Secretary / H.O.O.

NOTE: Bidder can upload blank document online in place of Page 71 Section XI-ANNEXURES, Annexure 8- CHECKLIST, S. NO 1.